(2020) 02 SEBI CK 0032

In the Securities Appellate Tribunal Mumbai

Case No : ??Miscellaneous Application No. 27 Of 2020 In Appeal No. 220 Of 2019

Arun Goenka APPELLANT

Vs

Securities And Exchange Board Of India And Others RESPONDENT

Date of Decision : 11-02-2020

Acts Referred:

Citation : (2020) 02 SEBI CK 0032

Hon'ble Judges : Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Division Bench

Advocate : ?Arun Goenka, Kumar Desai, Vivek Shah

Final Decision : Disposed Of

Judgement

Dr. C. K. G. Nair, Member

1. Heard both the sides. The original appellant seeks review of order passed by this Tribunal on December 11, 2019.

2. Upon hearing both sides, it appears that a clerical mistake has crept in paragraph No. 5. In first sentence, we recorded â??The appellant further

submitted that GTL made a valuation of its shares â?¦.â? The record would show that the acquirer and not GTL which got the said valuation done. In

the circumstances, the necessary correction of substituting â??GTLâ?? to â??acquirerâ?? be made in the order.

3. Similarly, in paragraph No. 7, we observed that â??Thereafter though the appellants sought to withdraw the open offer which was finally dismissed

by the Honâ??ble Supreme Court â?¦.â?, instead of the term appellant the term acquirer was required to be used. In the circumstances, necessary

correction of substituting the term â??appellantâ?? by the term â??acquirerâ?? be carried out.

4. As regards the other submissions of the applicant, upon hearing both the sides, we do not find any error on the face of the record liable to be

corrected. The application to that extent is, therefore, dismissed.

5. Misc. Application is disposed of on above terms with no order as to costs.